

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No.: 370/TT/2023**

Date: 15.4.2024

To

Shri B.B. Rath  
Sr. General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Petition for Determination of Transmission Tariff from COD to 31.3.2024 for Asset-1: Addition of 1x500 MVA, 400/230 kV ICT (5th) along with associated bays & equipment at Tuticorin-II GIS Substation & Asset-2: Addition of 1x500 MVA, 400/230 kV ICT (4th) along with associated bays & equipment at Tuticorin-II GIS Substation under “Evacuation of RE in Tirunelveli and Tuticorin wind energy zone (Tamil Nadu) 500 MW” in the Southern Region**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 28.4.2024:

## **2019-24 period**

- a) Provide details of Date of Bid invitation for the instant assets and the reason to opt for Dynamic Short Circuit Withstand Test when the same was applicable for projects for which bid invitation date is after 31.8.2023.
- b) Details of RCE for the project along with justification for cost overrun.
- c) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the format as per Annexure-I
- d) Please confirm whether the initial spares claimed is included in the Capital Cost and ACE submitted in the Auditor's Certificate? Further, please submit the Initial Spares discharge details.
- e) Detailed bifurcation of ACE claimed under relevant regulation for all assets.

- f) The Petitioner has claimed Initial Spare discharge of Rs. 289.94 lakh for Asset-1, while the Initial spare discharge statement provided by the Petitioner in additional submission claims the amount of Rs. 289.94 lakh in FY 2023-24 and Rs. 69.81 lakh in FY 2024-25 for Asset-1. Please submit the reason for mismatch along with correct Initial Spare discharge details wherever applicable.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
  3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Law)

### Annexure-I

Asset (Asset-wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						